

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar):

I beg:—

(1) to re-lay on the Table a copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) G.S.R. No. 1415 dated the 3rd December, 1960 making certain amendment to the Indian Administrative Service (Pay) Rules, 1954.
- (ii) G.S.R. No. 1416 dated the 3rd December, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954. [Placed in Library, See No LT-2541/61].

(2) to lay on the Table—

(i) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

- (a) G.S.R. No. 1485 dated the 17th December, 1960.
- (b) G.S.R. No. 1498 dated the 24th December, 1960.
- (c) G.S.R. No. 7 dated the 7th January, 1961.
- (d) G.S.R. No. 8 dated the 7th January, 1961.
- (e) G.S.R. No. 40 dated the 14th January, 1961.
- (f) G.S.R. No. 79 dated the 21st January, 1961.
- (g) G.S.R. No. 127 dated the 4th February, 1961. [Placed in Library, See No. LT-2653/61].

(ii) A copy of each of the following Notifications under sub-section (2) of Section 3 of

the All India Services Act, 1951 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—

- (a) G.S.R. No. 1486 dated the 17th December, 1960.
 - (b) G.S.R. No. 1529 dated the 31st December, 1960.
 - (c) G.S.R. No. 39 dated the 14th January, 1961. [Placed in Library, See No. LT-2654/61].
- (iii) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (a) G.S.R. No. 10 dated the 7th January, 1961 containing corrigendum to G.S.R. No. 637 dated the 11th June, 1960.
 - (b) The Indian Administrative Service (Probation) Amendment Rules, 1961 published in Notification No. G.S.R. 42 dated the 14th January, 1961.
 - (c) The All India Services (Death - cum - Retirement Benefits) Amendment Rules, 1961 published in Notification No. G.S.R. 81 dated the 21st January, 1961. [Placed in Library, See No. LT-2655/61].

NOTIFICATIONS ISSUED UNDER SEA CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT, MEDICAL AND TOILET PREPARATIONS (EXCISE DUTIES) ACT, EXPENDITURE TAX ACT AND GIFT TAX ACT.

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):
I beg to lay on the Table—

- (i) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central

[Dr. B. Gopala Reddi].

Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. No. 1506 dated the 24th December, 1960.
- (b) G.S.R. No. 1532 dated the 31st December, 1960.
- (c) G.S.R. No. 11 dated the 7th January, 1961.
- (d) G.S.R. No. 60 dated the 14th January, 1961.
- (e) G.S.R. No. 61 dated the 14th January, 1961.
- (f) G.S.R. No. 63 dated the 14th January, 1961.
- (g) G.S.R. No. 88 dated the 21st January, 1961.
- (h) G.S.R. No. 113 dated the 28th January, 1961.
- (i) G.S.R. No. 134 dated the 4th February, 1961.
- (j) G.S.R. No. 136 dated the 4th February, 1961. [Placed in Library, See No. LT-2656/61].
- (ii) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (a) G.S.R. No. 16 dated the 7th January, 1961.
- (b) G.S.R. No. 55 dated the 7th January, 1961. [Placed in Library, See No. LT-2657/61].
- (iii) A copy of each of the following Notifications under subsection (4) of section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. No. 1508 dated the 24th December, 1960.
- (b) G.S.R. No. 1537 dated the 31st December, 1960.
- (c) G.S.R. No. 1538 dated the 31st December, 1960.
- (d) G.S.R. No. 1539 dated the 31st December, 1960.
- (e) G.S.R. No. 15 dated the 7th January, 1961.
- (f) G.S.R. No. 59 dated the 14th January, 1961. [Placed in Library, See No. LT-2658/61].
- (iv) A copy of each of the following Notifications under subsection (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
- (a) G.S.R. No. 12 dated the 7th January, 1961 making certain amendments to the Medicinal Preparations (Excise Duties) Rules, 1956.
- (b) G.S.R. No. 114 dated the 28th January, 1961 containing corrigendum to G.S.R. Nos. 1005 and 1256 dated the 3rd September, 1960 and 29th October, 1960, respectively. [Placed in Library, See No. LT-2659/61].
- (v) A copy of the Expenditure tax (Amendment) Rules, 1961 published in Notification No. G.S.R. 139 dated the 4th February, 1961, under Section 41 of the Expenditure Tax Act, 1957. Placed in Library, See No. LT-2660/61].
- (vi) A copy of the Gift Tax (Amendment) Rules, 1961 published in Notification No. G.S.R. 160 dated the 11th February, 1961, under subsection (4) of Section 46 of the Gift Tax Act, 1958. [Placed in Library, See No. LT-2661/61].